

[Placed in Library. See No. LT-246/91]

- (2) A copy of the Conduct of Elections (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 398(E) in Gazette of India dated the 14th June, 1991 under sub-section (3) of section 169 of the Representation of People Act, 1951.

[Placed in Library. See No. LT-247/91]

Notification under Coinage Act, 1906 Annual Report of National Housing Bank in the period from 1-7-1980 to 30-6-1990 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : Sir,

I beg to lay on the Table—

- (1) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Rupee (containing copper 75 per cent and nickel 25 per cent) coined on the occasion of the completion of 15 years of Integrated Child Development Service (1975—1990) Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 947(E) in Gazette of India dated the 18th December, 1990 under sub-section (3) of section (21) of the Coinage Act, 1906.

[Placed in Library. See No. LT-248/91]

- (2) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1989 to the 30th June, 1990 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1937.

[Placed in Library. See No. LT-249/91]

- (3) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of

Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year 1990-91 along with Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library. See No. LT-250/91]

- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 3 of 1991)—Union Government (Delhi Administration) under article 151(1) of the Constitution.

[Placed in Library. See No. LT-251/91]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963 ETC.

DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) : Sir, I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (i) The Report of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 241 (E) in Gazette of India dated the 6th April, 1991.
- (ii) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S.O. 1306 in Gazette of India dated the 11th May, 1991.
- (iii) The Export of Coriander (Quality Control and Inspection) (Amend-

ment) Rules, 1991 published in Notification No. S. O. 282(E) in Gazette of India dated the 24th April, 1991.

- (iv) The Export of Cumin Seeds (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No S. O. 283(E) in Gazette of India dated the 24th April, 1991.
- (v) The Export of Curry Powder (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S. O. 284(E) in Gazette of India dated the 24th April, 1991.
- (vi) The Export of Fennel, Fenugreek and Celery Seeds (Inspection) (Amendment) Rules, 1991 published in Notification No. S. O. 285(E) in Gazette of India dated the 24th April, 1991.
- (vii) The Export (Quality Control and Inspection) (Second Amendment) Rules, 1991 published in Notification No. S. O. 538 Gazette of India dated the 23rd February, 1991.
- (viii) S. O. 672 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.
- (ix) S. O. 673 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.

[Placed in Library. See No. LT 252/91]

(2) A copy of the Notification No. S. O. 137(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1991 directing that sub-section d of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply from the 27th February, 1991 for export of commodities under section 6 of the act under sub-section (3) of section 16A of the said Act.

[Placed in Library. See No. LT 253/91]

12.52 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Consumer Protection (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 1st August, 1991."

CONSUMER PROTECTION (AMENDMENT) BILL

As passed by Rajya Sabha

[English]

SECRETARY-GENERAL Sir, I lay on the Table the Consumer Protection (Amendment) Bill, 1991, as passed by Rajya Sabha.

12.52 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I also lay on the Table the following two Bills passed by the House of Parliament during the current session and assented to by the President since a report was last made to the House on 12th July, 1991 :—

- (1) The appropriation (Railways) No. 3 Bill, 1991.
- (2) The Appropriation (Vote on Account) No. 2 Bill, 1991.

MR. CHAIRMAN : Before we take up submissions, I shall allow the Minister of Home Affairs to withdraw the Bills.

12.53 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to